

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 123 of 2012 &  
IA. 396 of 2012**

**Dated : 31<sup>st</sup> July, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Gujarat Urja Vikas Nigam Ltd. .... Appellant(s)  
Versus  
Gujarat Electricity Regulatory Commission & Ors. .... Respondent (s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Varun Chopra

**ORDER**

We have heard the learned counsel for the parties.

We want to get further clarification in the matter. Therefore, both the learned counsel for the parties are directed to file their additional Written Submissions on those aspects. Accordingly, the learned counsel for the Appellant is directed to file her Written Submissions on or before 10.08.2013 after serving copy on the other side. Thereafter, the learned counsel for the Respondent No.2 is directed to file his additional Written Submissions on or before 19.08.2013 after serving copy on the other side.

The learned counsel for the Respondent seeks some interim Orders relating to the Status Quo of the bank guarantee furnished by the

Respondent. This prayer has been made through oral request and no application has been filed to that effect.

This has been stoutly opposed by the learned counsel for the Appellant contending that in the Appeal filed by the Appellant, the Respondent cannot seek for interim Orders.

In the light of the above objection, the learned counsel for the Respondent seeks for liberty to approach the State Commission to seek for appropriate Orders. Accordingly, the liberty is being given to the learned counsel for the Respondent No.2 to move to the State Commission to get appropriate Orders.

Post the matter for further hearing on **5.09.2013**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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